PART I

Notifications and Orders issued by the Government

General Administration Department
General Administration (AIS-C)

NOTIFICATION

No. AIS-C2/80/2020/GAD.


The Hon’ble Mr. Justice B. Sudheendra Kumar, Judge, High Court of Kerala, who has been granted leave on full allowances for 8 days from 7-1-2020 to 14-1-2020 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954, has assumed charge and rejoined duty on the forenoon of 15-1-2020 as per Notification issued under G.O.(Rt.)No.1240/2020/GAD dated 20-3-2020.

By order of the Governor,

RAJESH KUMAR, M.,
Joint Secretary to Government.

Labour and Skills Department
Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 356/2020/LBR.

Thiruvananthapuram, 18th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Harrison Malayalam Ltd, Wallardie Estate, Vandiperiyar, 685 533 Idukki District and the workman of the above referred establishment represented by the General Secretary, Peerumade Thottum Thozhilali Union, Registrar No. 226/57, Vandiperiyar, 685 533, Idukki District in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.
ANNEXURE

"Whether the the denial of employment to Sri. Yesudas, worker (C.R. No.3092), Wallardie Estate by the management of M/S. Harrison Malayalam Ltd. Wallardie Estate is justifiable? If not what relief he is entitled to get?"

G. O. (Rt.) No. 365/2020/LBR.
Thiruvananthapuram, 19th March 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Shyni Jose, Pengippampal Veedu, PTN 65, Kalathode, Ollukkara, P.O. Mannuthi, Thrissur-680 651 and the workmen of the above referred establishment Sri Arun, E., Irattampampal Veedu, Moorkkanikkara, Kozhukkulli P.O., Thrissur-680 751 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

"Whether the termination of employment of Sri V. P. Thomas, Supervisor-cum-Security by the management of K. A. Specialty Hospital, Puthanthodu, Karavanur, Thrissur-680 711 is justifiable or not? If not what relief he is entitled to get?"

G. O. (Rt.) No. 509/2020/LBR.
Thiruvananthapuram, 15th May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Right Rev B. N Fenn, Bishop, C.S.I Cochin Diocese, Shornoor, Palakkad-679 121 (2) Sri. Chacko Abraham, Co-Ordinator, C.S.I Diocese Office, Shornoor, Palakkad-679 121 and the worker of the above referred establishment Smt. Santha Williams, w/o Johnson, Kollannoor House, Keerthi Nagar, Nadathara P. O.,Thrissur-680 751 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.
ANNEXURE

“Whether the denial of employment to Smt. C.A. Vineetha, Tailor, by the Managing Director, EMKE Silks & Garments (P) Ltd., Veliyanoor (P.O.), Thrissur is justifiable? If not, what relief she is entitled to get?”

(6)

G. O. (Rt.) No. 511/2020/LBR.

Thiruvananthapuram, 15th May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Raju C. Raffel, Employer, Anto General Industries, Veliyanoor (P.O.), Thrissur-680 021 and the workman of the above referred establishment Sri Ramesh, A. V., s/o Vasu, Aaviyan Veedu, Palliyara, Thrikkur P.O., Thrissur-680 306 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Ramesh, A. V., Sales Executive by the management of Anto General Industries, Veliyannur, Thrissur-21 is justifiable or not? If not, what relief he is entitled to get?”

(7)

G. O. (Rt.) No. 512/2020/LBR.

Thiruvananthapuram, 15th May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, Elite Distilleries & Beverages Co. Ltd., Kiraloor, Mundoor P.O., Thrissur-680 541 and the workman of the above referred establishment Sri Thomas Francis, Kotteparambil Veedu, Pallikkualam, Koratty, Thrissur-680 585 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Thomas Francis, Plant in charge, Elite Distilleries & Beverages Co. Ltd., Kiraloor, Mundoor (P.O.), Thrissur is justifiable or not? If not what relief he is entitled to get?”

(8)

G. O. (Rt.) No. 540/2020/LBR.

Thiruvananthapuram, 21st May 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Preethbala, V. B., Managing Partner, Brahmaputhra Tourist Home, Kizhakkenada, Guruvayoor, Thrissur-680 101 and the workmen of the above referred establishment Sri V. Prabhakaran, s/o (Late) Raman Nair, Eengath Veedu, Pilakkad P.O., Thrissur-680 585 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri V. Prabhakaran, Receptionist by the Management of Brahmaputhra Tourist Home, Kizhakkenada, Guruvayoor, Thrissur 680 101 is justifiable or not? If not what relief he is entitled to get?”

By order of the Governor,

SHIBU, R.,

Under Secretary.
ORDER

G. O. (Rt.) No. 563/2020/LBR.

Thiruvananthapuram, 29th May 2020.

Sub:—Labour and Rehabilitation Department—Industrial Dispute between the Management of T. V. S. Karamana Branch and Sri Shine, S. A. Referred for adjudication—Erattum—Orders Issued

Read:—(1) G. O (Rt.) No. 1586/2017/LBR. dated 1-12-2017.
(2) Application dated 1-12-2018 from Sri Shine, S.A.
(4) Letter No. ID 90/2017 dated 2-3-2020 from the Secretary, Labour Court, Kollam.

In the circumstances, reported in the letter read as 3rd and 4th papers above Government are pleased to order that the terms of reference mentioned in the annexure to the Government Order read as 1st paper above is corrected and to be read as follows:

“Whether the transfer and subsequent termination of Sri Shine, S. A., Fuel injection pump technician, T.V. Sundaram Iyengar & Sons (P) Ltd., Karamana, Thiruvananthapuram by the Management of T.V. Sundaram Iyengar & Sons (P) Ltd., Karamana, Thiruvananthapuram is justifiable? If not what reliefs he is entitled to get?”

Government Order issued as per paper 1st cited stands with the above modification.

By order of the Governor,

SHIBU, R.,
Under Secretary.